

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
SOUTH ZONAL BENCH
BANGALORE**

Application(s) Involved:

ST/WITHDRAWAL/20665/2018 in ST/22025/2015-DB

Appeal(s) Involved:

ST/22025/2015-DB

[Arising out of Order-in-Appeal No. BGM-EXCUS-000-HUB-
ADC-APP-HAB-068-2015 dated 12/05/2015 passed by the
Commissioner of Central Excise, Mysore (Appeals)]

**Commissioner of Central Excise,
Customs and Service Tax,
Belgaum**

No. 71, Club Road,
Central Excise Building,
Belgaum - 590 001
Karnataka

Appellant(s)

Versus

Petals

D-202, Akshaya Enclave,
Kusugal Road,
Hubli
Karnataka

Respondent(s)

Appearance:

Mr. K. Murali, Superintendent (AR)
None

For the Appellant
For the Respondent

Date of Hearing: 29/08/2018

Date of Decision: 29/08/2018

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 21217 / 2018

Per: Bench

The Revenue has moved an application seeking withdrawal of the present appeal in terms of the litigation policy with reference to Board's Instruction F. No. 390/Misc./116/2017-JC dated 11.07.2018 as the disputed amount involved in this case is less than Rs. 20 lakhs. The prayer is allowed. The appeal is dismissed as withdrawn.

(Order was pronounced and dictated
in Open Court on **29/08/2018**)

(P. ANJANI KUMAR)
TECHNICAL MEMBER

(S.S GARG)
JUDICIAL MEMBER

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